

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-413/ND/2020

**IN THE MATTER OF:**

**M/s. R.G. Luthra and Co.**

**...PETITIONER**

**Vs.**

**M/s. Abag HI-Tech Education Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 18.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Resolution Professional**

**:Mr. Ravneet Singh, Advocate  
along with Mr. Pradeep Kumar  
Arora, RP.**

**For the Respondent/ Corporate-debtor**

**:Mr. Abinav Mishra, Suspended  
Board of Directors.**

**ORDER**

**IA No. 4077 of 2020**

Heard the submissions made by the counsel for the RP. Ld. Counsel for the Suspended Board of Directors has prayed for grant of one more week time for filing the reply. After 2 weeks, time is already granted for the order dated (25.11.2020). The prayer for grant of one week time is allowed. If the reply is not filed within 1 week the right to file reply will be closed. Post the matter to 7<sup>th</sup> January, 2021.

**IA No. 5551 of 2020**

(Annu)

IA No. 5551 of 2020 is an application for extension of time period by 60 days to complete the CIRP Process. The counsel for the applicant has submitted that the CoC by its 100% e-voting has agreed to the proposal for seeking extension of time. The application made by the RP under Section 12 (2) and (3) of the IBC, 2016 read with Regulation 40 of IBBI (Insolvency Resolution for corporate persons Regulations, 2016) seeking extension of Insolvency Resolution Process period by another 60 days is allowed and the IRP is directed to take expeditious steps to complete the entire CIRP process within the extended period.

**IA No. 4945 of 2020**

IA No. 4945 of 2020 is the second progress report submitted by RP and the same is taken on record with just exceptions.

Let the main matter be posted to 7<sup>th</sup> January, 2021.

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**(V.K. Subburaj)**  
Member (T)

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**(P.S.N. Prasad)**  
Member (J)